## GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

# LOK SABHA UNSTARRED QUESTION NO. 1164(H) TO BE ANSWERED ON 11<sup>th</sup> FEBRUARY, 2019

### **REMOVAL OF PRE-IMPORT CONDITION**

## 1164(H). SHRI BHARAT SINGH:

Will the Minister of **COMMERCE & INDUSTRY** (वणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether the Government has revoked/proposes to revoke the pre-import condition for IGST relaxation under Advanced Authorisation Scheme keeping in view the long standing demand of the exporters in the country;
- (b) if so, the amount of profit which the exporters are likely to get; and
- (c) if not, the reasons therefor?

#### **ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

# THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY)

- (a): Yes. The Government has revoked the pre-import condition to avail exemption from IGST and Compensation Cess for import under Advance Authorisation Scheme by notification issued on 10.01.2019.
- (b) & (c): Before the notification, under Advance Authorisation Scheme, IGST and Compensation Cess exemption was available, only if pre-import condition was adhered to. In other case, only refund route was available to the advance authorization holders. This notification enhances ease of doing business and is a trade facilitation measure. It also addresses the issue of blockage of funds for exporters availing Advance Authorisation Scheme.

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